

(c), if not, the remedial measures taken in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SHRIKANTA JENA): (a) to (c). There is no scheme of the Central Department of Tourism for setting up of Guest Houses. However, creation of such lodging facility is entirely in the private sector.

344 hotel/guest house licences have been granted till date by Delhi Police in the National Capital Territory of Delhi.

In order to augment existing accommodation, the Central Department of Tourism have issued guidelines to the State/UT Governments for formulating and implementing scheme for approving and registering Paying Guest accommodation.

#### **Telecom System in Aurangabad**

2574. SHRI VIRENDRA KUMAR SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether telecommunications system in Aurangabad district of Bihar is completely in jeopardised condition;

(b) whether telecommunications facilities in Aurangabad is far below its requirement;

(c) whether incidents of corruptions in telecommunications department of Aurangabad has also come to the notice of the Government; and

(d) if so, the details thereof and the remedial measures taken in this regard?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) and (b). No, Sir.

(c) Yes Sir.

(d) 3 officials of DOT were found indulging in malpractices leading to leakage of revenue. Necessary action is being taken against them.

[English]

#### **Prohibition**

2575. SHRI BANWARI LAL PUROHIT :  
SHRI RATILAL KALIDAS VERMA :  
SHRI L. RAMANA :  
SHRI N. RAMAKRISHNA REDDY :  
SHRI CHANDRESH PATEL :  
SHRI KRISHAN LAL SHARMA :

Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government are aware of the fact that various State Governments have imposed prohibition or likely to impose the same in near future resulting in heavy revenue loss;

(b) if so, whether these States have sought any financial assistance from the Union Government to meet their loss;

(c) if so, the details of the financial assistance provided to each State;

(d) whether any study has been conducted by the Union Government to know that crimes take place due to consumption of intoxicants;

(e) if so, the details thereof; and

(f) the steps taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (f). The information is being collected and will be laid on the Table of the House.

#### **Bokaro Steel Plant Project**

2576. SHRI CHITTA BASU : Will the Minister of STEEL be pleased to state :

(a) the number of villages affected as a result of implementation of Bokaro Steel Plant Project; and

(b) the steps taken for their rehabilitation?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) and (b). Land of 49 villages was acquired by Government of Bihar for setting up of Bokaro Steel Plant (BSL). The steps taken by the State Government and the Bokaro Steel Plant for the rehabilitation of displaced persons are providing basic amenities like drinking water facilities, construction of roads, schools, health centres etc. at rehabilitation sites, and providing of jobs, preference and concessions in award of contracts to displaced persons etc. by Bokaro Steel Plant.

[Translation]

#### **Standard of Living of Workers**

2577. KUMARI UMA BHARATI :  
SHRI ANANTH KUMAR :

Will the Minister of LABOUR be pleased to state :

(a) whether the Government have formulated any new scheme to improve the standard of living of the workers;

(b) if so, the details thereof; and

(c) the time by which the scheme is likely to come into effect?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) to (c). A number of labour laws providing for payment of minimum wages, social security, industrial safety, Payment of Bonus and Welfare Facilities like health, housing, education, recreation and water

supply etc. are already in existence for providing protection and welfare to the different categories of workers. These labour laws are reviewed periodically and amended whenever considered necessary.

Besides, a number of welfare measures like raising of bonus ceilings, introduction of DA slabs in PSUs, revision of minimum wages in Scheduled employments in the Central Sector, and introduction of a Pension Scheme for E.P.F. subscribers etc. have been undertaken in the recent past. Two Bills to replace the Building and other Construction Workers (Regulation of Employment and Conditions of Service) Ordinance and the Building and Other Construction Workers' Welfare Cess Ordinance have also been introduced in Lok Sabha during the current session of Parliament. These Bills seek to provide protection and Welfare to building and construction workers in the country. Another Bill to replace the E.P.F. and M.P. (Amendment) ordinance 1996 enabling the Central Government to frame the Pension Scheme is already before the Rajya Sabha.

#### Supply of Wheat to Bread Manufacturers

2578. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of FOOD be pleased to state :

(a) whether wheat is made available on concessional rates to various bread manufacturers in the country;

(b) if so, the details thereof, alongwith the price thereof;

(c) the number of bread manufacturers to whom wheat was made available during the last three years;

(d) whether this facility is provided to all the bread manufacturers; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) and (b) Wheat is supplied from Central pool at a concessional rate of Rs.3020 per MT i.e. Rs.1000/- per MT less than the Central Issue Price for Public distribution system to Modern Food Industries (INDIA) Ltd. (MFIL) since October, 1994 and its franchised units since February, 1995 for bread manufacturing subject to stipulated reduction in prices of bread. A quantity of 1.50 lakh MT wheat for bread manufacturing had been earmarked for one year since October, 1994. Subsequently, a quantity of 2358 MT wheat per month was allowed to be issued to the franchised units of MFIL at par with MFIL. The Scheme has been extended upto 31.10.96.

(c) Wheat is being made available at concessional rate only to MFL and its franchised units.

(d) No, Sir.

(e) There are nearly 65,000 bread manufacturing units spread all-over the country. Subsidy involved in allocating wheat to all the units will be very high and the Govt. is not able to spare financial resources at present. In addition, the Govt. does not have any mechanism to monitor proper utilisation of wheat by these units and to ensure the corresponding reduction in prices to the consumer.

#### Amount allocated for promotion of tourism

2579. DR. BALIRAM : Will the Minister of TOURISM be pleased to state the amount sanctioned by the Union Government to Uttar Pradesh for promotion of tourism during the Eighth Five Year Plan; Year-wise?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA):

The details of central financial assistance sanctioned during the first four years of the Eighth Five Year Plan i.e., 1992-93, 1993-94, 1994-95 and 1995-96 to the State Government of Uttar Pradesh for development/promotion of tourism are given as under :-

Year	Amount Sanctioned (Rs. In Lakhs)
1992-93	97.34
1993-94	151.04
1994-95	223.80
1995-96	26.21

[English]

#### Advertising Industry

2580. SHRI KRISHAN LAL SHARMA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether a quarter of the population comprising children below 14 years is the main target of country's advertising industry;

(b) whether the Government have declared any guidelines for the advertising industry in the interest of the vulnerable section of the population and protect them from the evil effects of advertisement; and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) No, Sir.

(b) and (c). Yes, Sir. All India Radio and Doordarshan are governed by their own codes for commercial advertising. The relevant portions of these codes relating to children are given in the attached *statement*. All India Radio and Doordarshan ensure that the advertisements broadcast/telecast by them do not violate these codes.